

(1888) 05 CAL CK 0004
In the Calcutta High Court

Dhiku and Another

APPELLANT

Vs

Deno Nath Deb Alias Dinu and Another

RESPONDENT

Date of Decision : 18-05-1888

Acts Referred:

Citation : (1888) ILR (Cal) 712

Hon'ble Judges : Wilson, J;Tottenham, J

Bench : Division Bench

Judgement

Wilson, J.—We think that the ruling of the High Court of Bombay in Queen-Empress v. Raja Lakshma 10 B. 230 to which the Sessions Judge refers, is one that should be followed, and that no appeal lay to the Deputy Commissioner. We set aside his order and direct that the order of the first Court be restored.